

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF BLU-SMART FLEET PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b> |  |  |
|-----------------------------|--|--|
| 1.                          | Name of corporate debtor   | <b>BLU-SMART FLEET PRIVATE LIMITED</b>   |
| 2.                          | Date of incorporation of corporate debtor  | 14.01.2019   |
| 3.                          | Authority under which corporate debtor is incorporated   | Registrar of Companies, Ahmedabad  |
| 4.                          | Corporate Identity No. of corporate debtor   | U63090GJ2019PTC106075  |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor   | 15 <sup>th</sup> Floor, A Block, Westgate Business Bay, S.G Road, Jivraj Park, Ahmedabad, Ahmadabad City, Gujarat, India, 380051 |
| 6.                          | Insolvency commencement date in respect of corporate debtor  | 03.12.2025   |
| 7.                          | Estimated date of closure of insolvency resolution process   | 01.06.2026   |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                | PAWAN KUMAR GOYAL<br>IBBI/IPA-001/IP-P00875/2017-2018/11473  |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board  | 304. D.R. Chamber, 12/56, D.B Gupta Road, Karol Bagh, New Delhi-110005.<br>Email: - ca.pawangoyal@gmail.com                      |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional  | 304. D.R. Chamber, 12/56, D.B Gupta Road, Karol Bagh, New Delhi-110005.<br>Email: - blusmartfleet.cirp@gmail.com                 |
| 11.                         | Last date for submission of claims   | 17.12.2025 (14 days from CIRP Commencement date)   |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | None   |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.                            | NOT APPLICABLE   |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:  | Web links: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>                           |

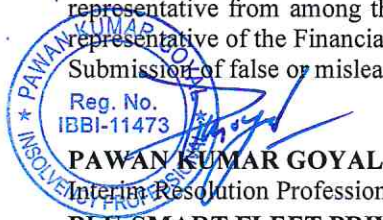
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **BLU-SMART FLEET PRIVATE LIMITED** on 03.12.2025

The creditors of **BLU-SMART FLEET PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 17.12.2025 to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law.

  
 Reg. No.  
 IBBI-11473  
**PAWAN KUMAR GOYAL**  
 Interim Resolution Professional (AFA No. AA1/11473/02/311225/107690, Valid till 31/12/2025)

**BLU-SMART FLEET PRIVATE LIMITED**